

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

CRL.A. NO. 149 OF 2020

(AGAINST CONVICTION AND SENTENCE AS PER JUDGEMENT DATED
28.01.2020 IN SC NO. 543/2017 PASSED BY THE ADDITIONAL
SESSIONS JUDGE-V, ERNAKULAM)

PETITIONER/APPELLANT

JEREESH @ JITHIN,
AGED 31 YEARS,
S/O. JAYANDRAN,
MUNDATHARA HOUSE,
NEAR PALIYOOR CHURCH,
PALIYOOR BHAGAM, GURUVAYOOR KARA,
CHAVAKKAD VILLAGE, THRISSUR

ADV.S. RAJEEV
K. K. DHEERENDRAKRISHNAN
V. VINAY
D. FEROZE
K. ANAND

RESPONDENT /STATE

STATE OF KERALA,
REP. BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,
ERNAKULAM -682 031
(CRIME NO. 1339/2015 OF PALARIVATTOM
POLICE STATION, ERNAKULAM DISTRICT)

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS CRL.APEAL HAVING COME UP FOR ADMISSION ON
30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

Crl.Appeal No. 149 of 2020

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V.G.ARUN, J.

Crl.Appeal No. 149 of 2020
&
Crl.M.A.No. (Unnumbered) of 2020 in
Crl.Appeal No. 149 of 2020

Dated this the 30th day of April, 2020.

ORDER

Crl.Appeal No. 149 of 2020

Admit.

The learned Public Prosecutor takes notice.

Crl.M.A.No. (Unnumbered) of 2020

Execution of the sentence imposed on the petitioner is suspended on condition of the petitioner executing a bond for Rs.50,000/- (Rupees Fifty Thousand Only) with two solvent sureties for the like amount, to the satisfaction of the trial court and on condition that the petitioner remits 50% of the fine amount imposed by the trial court, within 4 weeks.

V.G.ARUN
JUDGE

MMG/30.4.2020